

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.407
CP/30/ND/2021

IN THE MATTER OF:

Mr. Pankaj Sabharwal and Ors.	...	Applicant
Versus		
M/s. Supertech Ltd. and Ors.	...	Respondent

Order under Section 213(b) of Companies Act, 2013.

Order delivered on 16.01.2023

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava,
Ms. Riddhi Jain, Advs.
For the Respondent :

ORDER

Heard the submissions made by Proxy-Counsel for the applicant. Counsel for the respondents is directed to appear before this Tribunal on the next date of hearing. Pleadings in this matter are complete.

Let the matter be fixed for 17.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)
Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)